

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 259/2004  
OA 307/2003

New Delhi, this the 15<sup>th</sup> day of October, 2004

Hon'ble Mr. Justice M.A. Khan, Vice-Chairman (J)  
Hon'ble Mr. S. K. Malhotra, Member (A)

Shri Sanjeev Kumar son of Late Shri Deep Chand  
Ex-Postman of Delhi East Division & r/o Village  
Ganauli P.O. Chiraundi Distt. Ghaziabad. Address for  
Service of notices C/o Shri Sant Lal Advocate  
CAT Bar Room, New Delhi-110 001.

...Petitioner

(By Advocate Shri Sant Lal)

Versus

1. Shri Vijay Bhushan, Secretary,  
M.O. Communications & I.T. Deptt. Of Posts,  
Dak Bhawan, New Delhi – 110 001.
2. Smt. Jyotsana Diesh, Pr. Chief Postmaster General,  
Delhi Circle, Meghdoot Bhawan,  
New Delhi – 110 001. ....Respondents.

(By Advocate Shri Shri R.P. Aggarwal with Shri Ravinder Sharma)

**O R D E R (ORAL)**

By Hon'ble Mr. Justice M.A. Khan:

1. At the outset the learned counsel for the applicant submitted that the applicant lived in Ghaziabad and the respondents may consider his appointment to a post somewhere in East Delhi. The learned counsel for the respondents on instructions stated that for the present no such post is vacated in East Delhi. The learned counsel for the applicant has submitted that the applicant is ready to accept the offer of appointment as Gramin Dak Sewak in Rohini made by the respondents. But the applicant will request that he may be transferred to an area in East Delhi as and when vacancy on the post of Gramin Dak Sewak arises in that area. Learned counsel for the respondents, under instruction received from his client, has agreed to accommodate the applicant and transfer him from Rohini to a place in East Delhi as and when vacancy on the post of Gramin Dak Sewak

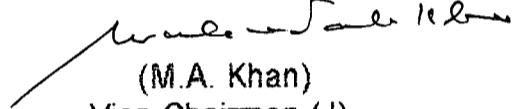
*Memorandum*

will be available in East Delhi. In view of the statement made on behalf of the respondents, learned counsel for the applicant does not press this application. Learned counsel for the applicant has submitted that the applicant will join the post of Gramin Dak Sweek in Rohini shortly.

2. Learned counsel for the respondents has submitted that the respondents will issue the appointment order as and when the applicant contacts ASP, Rohini who is the appointing authority.
3. In view of this, the learned counsel for the applicant does not press this application, which is dismissed and notice is discharged.

  
(S.K. Malhotra)  
Member (A)

/gkk/

  
(M.A. Khan)  
Vice-Chairman (J)